

DIVISION BENCH

ITEM NO.5

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.318/2024 IN CP (IB) No.67/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SANDIP BAGCHI & ORS. V/S PUSHPANJALI REALMS AND INFRATECH LIMITED
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Samaksh Goyal, Adv.

: For the Applicant/ IRP

ORDER

IA NO.318/2024

Ld. Counsel representing the Applicant/ IRP is present through VC.

- 1.** This application has been filed seeking to appoint Mr. Pramod Kumar Gupta an Insolvency Professional as the Authorized Representative for class of the financial creditors of the homebuyers/ real estate allottees in terms of the provisions of the Code.
- 2.** It has been averred in the application that the voting has taken place for the purpose of appointment of the Authorized Representative of the creditors in class, the details of which is placed as Annexure A-3 at page no.39. It is further averred that for the purpose of the voting, three persons who were considered for being appointed as an Authorized Representative, were Mr. Sanjeev Gupta, Mr. Pramod Kumar Gupta and Mr. Saurabh Agarwal, who have received the voting percentage of 12.67, 81.69 and 1.41 respectively. The details of the same have been given in a tabular form at para no.9 page no.9 of the present application.

-Sd-

-1/-

-Sd-

3. In view of the fact that Mr. Pramod Kumar Gupta has received the maximum voting percentage amounting to 81.69%. Therefore, the name of Mr. Pramod Kumar Gupta is approved after the voting result.
4. In view of the averments made in the application and the submissions made by the Ld. Counsel representing the Applicant, we allow the present application and Mr. Pramod Kumar Gupta, whose name has already been approved as a result of voting, is appointed as an Authorized Representative to act on behalf of the creditors in class.
5. Accordingly, IA No.318/2024 stands disposed off.
6. Let the main matter to come up on the date already fixed i.e. on 9th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

5th July, 2024

Kavya Prakash Srivastava
(Stenographer)